

(2b)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 44/2001
IN OA 2112/99

New Delhi, this day 29th of January 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Vinod Singh
S/o Sh. Ghambir Singh,
Working as Peon,
B-6, Safdurjung Fire Station,
Jor Bagh Road, New Delhi.

.....Petitioner
(By Advocate: Shri D.S. Mahendru)

Versus

1. Sh. P.S. Bhatnagar,
Chief Secretary,
Govt. of N.C.T. of Delhi,
5 Sham Nath Marg,
Old Secretariat, Delhi-54
2. Sh. C.L. Deri,
Chief Fire Officer,
Govt. of N.C.T. of Delhi
Connaught Lane New Delhi

.....Respondents.

(None for the Respondents)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, VC(J)

Heard Shri D.S. Mahendru, learned counsel
for the petitioner in CP 44/2001 in OA 2112/99 with
regard to the Tribunal's order dated 19.7.2000.

2. In pursuance of the aforesaid order,
admittedly the respondents have passed the order dated
25.9.2000 about ^{which P.S.} the petitioner is aggrieved

3. Having perused the records, we are of the
view that there is no contumacious or wilful
disobedience of the Tribunal's order dated 19.7.2000

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warranting any further action under the provisions of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985.

4. In the circumstances, the CP No. 44/2001 is dismissed with liberty to the petitioner to pursue any remedies as he may be advised, in accordance with law.

(Govindan S.Tampi)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

Patwal/